

11 A.M.

Mr. Deputy-Speaker: In the Budget Session, where we have got four months, not more than four days were allowed and this is a short session.

Prof. D. C. Sharma (Hoshiarpur): Can't you have Saturdays for Government business?

Some Hon. Members: No, no.

Mr. Deputy-Speaker: No hon. Member is willing to sit.

The Minister of Law and Minority Affairs (Shri Biswas): The difficulty is that most Members were not aware of the new arrangement which you are going to follow. So many Members are not here; they did not expect that these Bills will come up for introduction. For instance, I was not aware of it. I was told only a few minutes ago.

Mr. Deputy-Speaker: I will then take up introductions. If any hon. Member is taken up by surprise, he may tell me and I will allow his introduction even at a later stage.

WOMEN'S AND CHILDREN'S INSTITUTIONS LICENSING BILL

Shrimati Maniben Patel (Kaira South): I beg to move for leave to introduce a Bill to regulate and licence institutions caring for women and children.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to regulate and licence institutions caring for women and children."

The motion was adopted.

Shrimati Maniben Patel: I introduce the Bill.

Mr. Deputy-Speaker: Next Bill, Shri Namdhari—absent. Other Bills relating to the licensing of women's and children's institutions are barred by

the motion standing in the name of Shrimati Maniben Patel. Let me go on to others.

SUPPRESSION OF IMMORAL TRAFFIC AND BROTHELS BILL

Shrimati Maniben Patel (Kaira South): I beg to move for leave to introduce a Bill to provide for and consolidate the law relating to suppression of immoral traffic in women and brothels.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to provide for and consolidate the law relating to suppression of immoral traffic in women and brothels."

The motion was adopted.

Shrimati Maniben Patel: I introduce the Bill.

TRAINING AND EMPLOYMENT BILL

Prof. D. C. Sharma (Hoshiarpur): I beg to move for leave to introduce a Bill to make provision for employment and training for employment and to establish a comprehensive youth employment service.

The Minister of Labour (Shri V. V. Giri): The Committee known as Shiva Rao Committee is sitting at the present moment and going into these matters and I request my friend not to move this Bill at the present moment.

Prof. D. C. Sharma: I do not see any harm if the Bill is moved. I do not know when that Shiva Rao Committee's report will be available. I move the Bill.

Mr. Deputy-Speaker: I have already said that if the Government or any hon. Member oppose, I won't put it to the House. The hon. Member must follow the psychology! He wants it in his name!

Prof. D. C. Sharma: It is not a question of psychology. It is a question of dire national need.